

(b) to (d) No Sir. Paragraphs 10.1 to 10.3 of Circular No. 346 dated 30-6-82 containing notes on the provision relating to direct taxes issued by the Central Board of Direct Taxes explain the procedure for getting the refund of tax deducted at source on leave salary drawn on retirement.

Grant of Selection Grade to LDCs working in Subordinate offices

1984. SHRI KRISHNA CHANDRA HALDER: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 8136 on 16th April, 1982 regarding selection grade to LDCs in Group 'C' and state:

(a) whether orders about selection grades granted to L.D.Cs. working in subordinate Offices including Safdarjung/ Dr. R.M.L. Hospital/L.N.J.P. Hospitals have since been implemented;

(b) if not, the reasons; and

(c) if so, the number and date of the implementation orders?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) In reply to Lok Sabha Unstarred Question No. 8136 on the 16th April, 1982 it was stated that each case for grant of selection grade to LDCs in Subordinate Offices would be considered on merits where the conditions laid down in the Ministry of Finance Office Memorandum No. F. 7(21)-E. III/74 dated 10-1-1977 were satisfied. The case for grant of selection grade to LDCs working in Safdarjung, Dr. RML/LNIP Hospitals was not been received in this Ministry for consideration.

(b) and (c) Do not arise.

Review of Export Performance of Manufacturing Units Benefited by Liberalised Import Policy

1985. SHRI R. L. BHATIA: Will the Minister of COMMERCE be pleased to state:

(a) whether the I.D.B.I. has suggested that the export performance of manufacturing units benefiting from the liberalised import policy, both in terms of quantum and value, should be reviewed by

his Ministry periodically to get a clear picture about the foreign exchange earnings of these units vis-a-vis the value of imports effected by them;

(b) if so, whether any mechanism has been devised in this behalf; if so the broad outlines thereof; and

(c) which of the units are likely to be covered to start with and which will be brought within the purview later on?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c) The import and export policy is designed to meet the essential import requirements of not only the exporting units but also of those which produce to satisfy the domestic needs. Therefore, it is not considered practicable to undertake a review in general of all the manufacturing units in the country which may be using imported inputs.

However, a Monitoring and Assistance Cell has been set up in the office of the CCI&E, New Delhi, to undertake monitoring of the performance on a selective basis. To start with, the Cell has undertaken monitoring of the performance of export houses and trading houses covering their imports and exports.

Rise in Prices

1986. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that after a very low beginning of the start of the current financial year, the price level has been going up in the last several weeks at a pace that would find the year end with a double digit inflation rate;

(b) whether it is a fact that the rise of 12 per cent in the general index during ending August 7 was caused by primary articles (plus 2.3 per cent) fuel, power, light and lubricants (plus 4.1 per cent) and a fall of 0.6 per cent in manufactured products' prices;